

Production, subsidy to the extent of 25% for small farmers, 33-1/3% for marginal farmers and 50% for tribal farmers is admissible for individual minor irrigation schemes. Another centrally-sponsored scheme entitled 'Encouraging irrigation through the use of sprinklers/drip system, hydrams water turbines, man, or animal operated pumps' provides for subsidy to the extent of 25% to small farmers, 33-1/3% to marginal farmers and 50% to be small and marginal farmers belonging to scheduled castes and scheduled tribes for installation of water saving devices for irrigation. There is, however, no proposal to give interest free bank loans to farmers for irrigation purposes.

**Investment by financial Institutions in West Bengal**

9898. SHRI SANAT KUNAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that various all India financial institutions have 'discriminatory' investment policies for investment in West Bengal ;

(b) if so; the reasons therefor; and

(c) the corrective measures Government propose to take in the matter in view of mounting unemployment in West Bengal ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) to (c) All India Financial Institutions do not adopt any discriminatory policy for extending financial assistance in any State. State-wise distribution of assistance of financial institutions depends upon the number of applications for viable projects originating from different States and, *inter-alia* locational decisions of entrepreneurs. Locational decisions of entrepreneurs in turn depend upon factors which include availability of skilled labour, power and other infrastructural facilities.

With a view to encouraging industrialisation in specified backward areas, institutions provide financial assistance on concessional terms to units set up in the backward areas.

**Cases of Tax-evasion**

9899. SHRI MOHANBHAI PATEL :  
SHRI CHINTAMANI JENA :

Will the Minister of FINANCE be pleased to state :

(a) the number of tax-evasion cases pending before the different courts at present;

(b) since when these cases are pending;

(c) whether Government propose to set up special courts to deal with tax evaders more effectively; and

(d) if so, the details of the decision taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA) : (a) and (d) There are 4711 cases of anti smuggling and Central excise evasion pending disposal before different courts—the oldest one pending since 1961.

(c) and (d) Setting up of Special courts is done by the State Governments. The following States/Union Territories have set up special courts for trial of economic offences.

Andhra Pradesh

Bihar

Karnataka

Kerala

Madhya Pradesh

Orissa

Rajasthan

Tamil Nadu

Uttar Pradesh and

Delhi.

**Lower Damodar Reclamation Project**

9900. SHRI HANNAN MOLLAH : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether a major part of South Bengal is facing many problems due to incompletion of the Lower Damodar Reclamation Project;

(b) if so, the reasons for delay in the completion of the Project;

(c) the progress and the present stage of the Project; and

(d) the effective steps being taken for its early completion ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) to (d) The scheme for the improvement of drainage in the Lower Damodar Area in three stages at an estimated cost of Rs. 34.14 crores was prepared by the Government of West Bengal in 1971. The stage-I for the channelisation of Amta channel was almost completed at an expenditure of about Rs. 22 crores. The execution of this scheme was however, suspended due to public opposition in the year 1976-77. An expert committee was set up to go into the demands of the public. On the advice of the experts committee, a revised scheme was drawn up for Rs. 14.40 crores. This revised scheme was considered by the Advisory Committee of the Ministry of Water Resources in its meeting held in January, 1988 and found techno-economically feasible. The formal approval of the Planning Commission is awaited. The Government of West Bengal propose to take up this revised scheme during 1988-89 with a budget provision of Rs. 75 lakhs.

**Payment of Policies under "Jeevan-Mitra"**

9901. SHRI H. G. RAMULU : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Life Insurance Corporation of India, Kanpur has waived of the provision and applicability of clause 4 (b) of rules of the Life Insurance Corporation in the matter of settlement of death claims arising out of the policies under "Jeevan-Mitra";

(b) if so, the details and number of claims so settled by the Life Insurance Corporation, Kanpur during the last six months including the amount paid in each case;

(c) the total number of similar claims made by the claimants all over the country and denied by the Life Insurance Corporation during the last two years; and

(d) the steps proposed to be taken to waive the provision of clause 4(b) of the said rules to avoid discrimination between men and women policy-holders ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) No, Sir.

(b) to (d) Do not arise.

**Installed capacity of captive generators in NTC in eastern zone**

9902. SHRI LAKSHMAN MALLICK: Will the Minister of TEXTILES be pleased to state :

(a) the number of textile mills under the National Textile Corporation in the Eastern region which have captive generators to overcome power problems; and

(b) the power requirements of these mills separately and the installed capacity of the captive generators in each case ?